

**PROCEEDINGS OF THE ANDHRA PRADESH STATE LEGAL SERVICES
AUTHORITY AT AMARAVATI**

Present : **Smt M.BABITHA**
Member Secretary

Sub : APSLSA - PLAPUS - Retired District Judges - Appointment
as Chairman, PLAPUS - Orders - Issued.

- Ref :**
1. G.O.Ms.No.138 Law LA & J - HOME (COURTS-B)
Department, dt. 21.9.2022.
 2. APSLSA Notification No.5/APSLSA-LSW/2022,
dt. 28.09.2022 published in the Andhra Pradesh Gazette
on 31.10.2022.
 3. Note file orders dt. 21.11.2022 of Hon'ble the Executive
Chairman, APSLSA and Hon'ble the Patron-in-Chief,
APSLSA.
 4. APSLSA Notification No.07/2022 in Roc.No.36-E1/
APSLSA/2022, dt. 23.11.2022.
 5. Note file orders dt. 12.12.2022 of Hon'ble the Executive
Chairman, APSLSA.
 6. APSLSA Notification No.11/2022 in Roc.No.22-E1/
APSLSA/2022 dt. 16.12.2022.
 7. Vigilance reports received from the Registrar(Vigilance),
Hon'ble High Court of Andhra Pradesh and the Registrar
(Vigilance), Hon'ble High Court of Telangana.
 8. Note file orders dt. 19.12.2022 of Hon'ble the Executive
Chairman, APSLSA.
 9. APSLSA Proceedings Order Roc.No.07-E1/APSLSA/2023,
dt. 24.01.2023.
 10. Note file Orders Dt : 20.02.2023 of Hon'ble the Executive
Chairman, APSLSA.

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ORDER ROC.NO.15-E1/Estt./APSLSA/2023,

Dated : 22.2.2023

***The Andhra Pradesh State Legal Services Authority at Amaravathi is
pleased to pass the following Order:***

Cont..2

The retired District Judges whose names have been shown in the below table in Column No.2 are appointed and posted as Chairman, PLAPUS, in the existing vacancies shown in column No.3 in the State of Andhra Pradesh:

Sl. No.	Name of the Officer	Place of PLAPUS to which appointed
(1)	(2)	(3)
1.	Sri M.Venkata Harinath	Chairman, PLAPUS, Kurnool
2.	Sri K.Rama Srinivasa Rao	Chairman, PLAPUS, SPSR Nellore
3.	Sri Garikina Durgayya,	Chairman, PLAPUS, Vizianagaram
4.	Smt A.Mary Grace Kumari	Chairman, PLAPUS, West Godavari
5.	Sri Nethala Ramesh Babu	Chairman, PLAPUS, Chittoor

The Officers mentioned in Sl.No.1 to 4 shall assume charge of their posts and the officer at Sl.No.5 shall take charge of the post from the Principal District Judge concerned whom the Hon'ble High Court was pleased to place in Full Additional Charge of the post of Chairman, PLAPUS.

The retired District Judges appointed as Chairmen, PLAPUSs as above, shall take Charge of the Post of Chairman, PLAPUS ***on or before 05.03.2023 positively.***

The Officers selected as Chairmen, PLAPUS, before taking charge of the post of Chairman, PLAPUS, shall give an undertaking in the proforma appended herewith as per Rule 4(1) of the Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and Other persons) Rules, 2003, and handover the same to the Chairman of concerned District Legal Services Authority, for onward transmission to this Authority.

The above selected officers shall hold office for the term mentioned in Rule 4(2) of the Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and other Persons) Rules, 2003 as amended.

Cont...3

The terms and conditions of Service of the Chairman, PLAPUS, shall be governed by Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and other Persons) Rules, 2003 as amended.



MEMBER SECRETARY

To

1. The Officers concerned (by RPAD)
2. The Principal District Judges, Kurnool, SPSR Nellore, Vizianagaram, West Godavari, and Chittoor Districts
3. The Registrar (Vigilance), Hon'ble High Court of Andhra Pradesh, Amaravathi.
4. The Chairmen, PLAPUS concerned Kurnool, SPSR Nellore, Vizianagaram, West Godavari, and Chittoor Districts
5. The Secretary to Government Law (LA&J) Courts Department.
6. The Accountant General, Andhra Pradesh.
7. The Director of Treasuries and Accounts, Andhra Pradesh.
8. The District Treasury Officers of Kurnool, SPSR Nellore, Vizianagaram, West Godavari, and Chittoor Districts
9. The Pay & Accounts Officer, Mangalagiri, Guntur district.
10. The Secretary, A.P. High Court Legal Services Committee, Nelapadu.

UNDER TAKING

(In terms of Rule 4 (1) of Permanent Lok Adalat
Other Terms and Conditions of appointment of
Chairman and other Persons) Rules, 2003.

I, _____ S/o _____

Worked / Retired as _____

hereby undertake that I do not and will not have any financial or other interest as is likely to affect prejudicially my functions as Chairman of Permanent Lok Adalat for Public Utility Services, in the event of my appointment as Member of Permanent Lok Adalat for Public Utility Services.

Place : Signature :

Date : Name :

Address :